

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2798
ANSWERED ON:12.12.2011
ENVIRONMENTAL CLEARANCES FOR CONSTRUCTION OF FLATS
Sharma Dr. Arvind Kumar

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether a large number of developers have started construction of multi-storey flats in trans- Yamuna area and other parts of NCT of Delhi which falls in the seismic zone;
- (b) If so, the norms for such builders who have constructed more than 15 storeys flats;
- (c) whether these builders had obtained environmental clearance from the Government.
- (d) If so, the details thereof; and
- (e) If not the reasons therefor; and the steps taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) & (b) The proposals of construction of multi-storey buildings for environmental clearance are considered under the provisions of Environmental Impact Assessment Notification, 2006 and its amendments. The buildings with built-up area of more than 20,000 square metres are category 'B' projects and are appraised by the concerned State Environment Impact Assessment Authority (SEIAA) and State Environment Appraisal Committee (SEAC).

(c) to (e) As per Government of National Capital Territory of Delhi, environmental clearances have been granted to 6 projects by SEIAA Delhi since 2008.